

ITEM NO.18

Court 4 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No(s). 1442/2020 in W.P.(C) No. 773/2020

(Arising out of impugned final judgment and order dated 31-07-2020 in W.P.(C) No. No. 773/2020 passed by the Supreme Court Of India)

ANIKA SAMVEDI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.74831/2020-CLARIFICATION/DIRECTION  
IA No. 74831/2020 - CLARIFICATION/DIRECTION)

Date : 20-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Shakti Pandey, Adv.  
Mr. Gopal Balwant Sathe, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We decline to entertain this miscellaneous application. Accordingly, the miscellaneous application is disposed of with liberty to the applicant to file substantive petition to assail communication dated 06.08.2020 issued by CBSE or any such intimation received by the applicant.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)